

MR. CHAIRMAN: The question is:

"That Clause 7, as amended,
stand part of the Bill."

The motion was adopted.

Clause 7, as amended, was added to
the Bill.

Clause 1 (Short title and Com-
mencement)

Amendment made:

Page 1, line 5,—

for "It shall" substitute—

"Save as otherwise provided, it
shall" (1)

(Shri H R Gokhale)

MR. CHAIRMAN: The question is:

"That Clause 1, as amended,
stand part of the Bill"

The motion was adopted.

Clause 1, as amended, was added to
the Bill.

The Enacting Formula and the Title
were added to the Bill.

SHRI H. R. GOKHALE: I move:

"That the Bill, as amended, be
passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be
passed."

The motion was adopted.

18.06 hrs.

SUPREME COURT JUDGES (CON-
DITIONS OF SERVICE) AMEND-
MENT BILL

MR. CHAIRMAN: The Supreme
Court Judges (Conditions of Service)
Amendment Bill is also the same as
the previous one. So, we need not
repeat it .

SHRI SOMNATH CHATTERJEE
(Burdwan) I wan. an assurance in
respect of this Bill also.

THE MINISTER OF LAW, JUS-
TICE AND COMPANY AFFAIRS
(SHRI H R GOKHALE): Not assu-
rance; I will say, I will consider it.

Sir, I do not want to repeat my
speech It is practically the same as
the previous Bill with some minor
variations, I beg to move.*

"That the Bill further to amend
the Supreme Court Judges (Con-
ditions of Service) Act, 1958, be
taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill further to amend
the Supreme Court Judges (Con-
ditions of Service) Act, 1958, be
taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We take up
clause-by-clause consideration.

The question is:

"That Clause 2 stand part of the
Bill."

The motion was adopted.

*Moved with the recommendation

of the President.

[Mr. Chairman]

Clause 2 was added to the Bill.

Clause 3 (Insertion of new section
16A)

Amendment made

Page 2, line 21,—

for "dies" substitute "retires, or
dies" (1)

(Shri H. R Gokhale)

MR CHAIRMAN The question is

"That Clause 3, as amended,
stand part of the Bill"

The motion was adopted

Clause 3 as amended, was added to
the Bill

Clause 4 (Insertion of new sections
23A, 23B and 23C)

SHRI SOMNATH CHATTERJEE
I beg to move

Page 2,—

after line 36, insert—

"23AA No retired Judge of
Supreme Court shall be entitled to
exercise any judicial or quasi-
judicial functions in any matter,
question or dispute, in which a
Government or a Government Com-
pany as defined by the Companies
Act, 1956, or a body or authority
constituted or incorporated by any
Act of Parliament or of Legislature
of a State or Union territory or
under the administrative or finan-
cial control of a Government is a
party or is interested or in any
manner concerned or shall be eli-
gible to be appointed to any office
or post in respect of which salary
or allowance will be payable out
of the Consolidated Fund of India
or of any State or of any Union
territory

Explanation.—For the purposes of
this section, Government will mean
the Central Government or the Gov-
ernment of a State or of a Union
territory" (2)

MR CHAIRMAN: I shall now put
Amendment No 2 to Clause 4, mov-
ed by Shri Somnath Chatterjee, to
the vote of the House

Amendment No 2 was put and nega-
tived.

MR CHAIRMAN: The question is:
"That Clause 4 stand part of the
Bill"

The motion was adopted

Clause 4 was added to the Bill

Clauses 5 and 6, Clause 1, the Enact-
ing Formula and the Title were add-
ed to the Bill

SHRI H. R GOKHALE: I beg to
move

"That the Bill, as amended, be
passed"

MR CHAIRMAN: Motion moved:

"That the Bill, as amended, be
passed."

श्री रामाबतार शास्त्री (पटना) :
सभापति महोदय मझे एक बात बहर्न है ।
म जयाब चाहता हू । मर्ने महोदय चप
क्या है । मञ्चररी एलाबैस आप लुर्प्रम
काटं के तमाम जजों को दे रहे हैं । नि
मवान उठाया था जब हाई कटं वाला बिल
चल रहा था वहा के जजों को आप मञ्चररी
एलाबैस क्यों नहीं दे रहे है ?

सभापति महोदय वह बहा दिया
उन्होंने ।

श्री रामाबतार शास्त्री नहीं बहा ।

सभापति महोदय : उन्होंने बहा उन
के पास कोई बाय पनि बासा नहीं बासा
है ।

श्री रामाबहार झा श्री : आपका तर्क क्या है, यह तो मेरे खानों वरके बता दें।

Why this discrimination between judges of High Courts and Supreme Court? I would like to know the reasons categorically.

MR. CHAIRMAN: He has already said about that.

SHRI H. R. GOKHALE: The reasons are simple. First of all, they are the judges of the highest judiciary of the land unlike the judges of the High Courts. There are visitors who go to the Supreme Court, the High Court judges and other judges. The same, more or less, applies to Supreme Court judges although the allowance is less than that to the Chief Justice of the Supreme Court, as the Chief Justice has more visitors.

MR. CHAIRMAN: The question—

“That the Bill, as amended, be passed.”

The motion was adopted.

18.11 hrs.

**BUSINESS ADVISORY COMMITTEE
FIFTY-NINTH REPORT**

MR. CHAIRMAN: Before we adjourn, Shri Raghu Ramaiah, Minister of Works and Housing and Parliamentary Affairs has to make a statement.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to present the Fifty-ninth Report of the Business Advisory Committee.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow at 11.00 a.m.

18.06 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Tuesday, March 9, 1976/Phalgun 19, 1897 (Saka)